

(28)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

O.A.No.46/90.

Dt. of Order:17-8-92.

S.Hussain Saheb

vs.

....Applicant

1. Union of India, represented by The Secretary, Ministry of Communications, New Delhi.
2. Assistant Superintendent of Post Offices, Tirupathi East Sub-Division, Tirupathi-517501, Chittoor District.

....Respondents

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Counsel for the applicant : SRI T.Jayant

Counsel for the Respondents : Sri N.V.Ramana.

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CORAM:

THE HON'BLE SHRI R.BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI C.J.ROY : MEMBER (J)

(Order of the Division Bench delivered by Hon'ble Sri R.Balasubramanian, Member (A) ).

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When the case was called, Sri T.Jayant, learned counsel for the applicant drew our attention to ~~the~~ page-2 of the counter filed by the Respondents, wherein it has been stated that the Respondent No.2 has already issued order appointing the applicant vide memo No.EDMC/KV Puram dt.10-7-92 on regular basis. Heard Sri V.Rajeshwar Rao for Sri N.V.Ramana, learned counsel for the Respondents. Inview of this, the application is dismissed as infructuous with no order as to costs.

R.Balasubramanian

(R.BALASUBRAMANIAN)  
Member (A)

*mark*  
(C.J.ROY)  
Member (J)

Dated: 17th Day of August, 1992.  
Dictated in the Open Court.

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By Register

av1/

contd.

O.A. 46/90

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :  
MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 17/8/1992

ORDER / JUDGMENT

R.A. / C.A. / M.A. No

in

46/90

O.A. No.

T.A. No.

(W.P. No)

Admitted and interim directions  
issued

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered / Rejected

No orders as to costs.

pvm.

